

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 30-9-76

NOTIFICATION

No. 1505 (P.No. 261/1/76-IT) In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 Act of 1961) and of all other powers enabling it in that behalf the Central Board of Direct Taxes, hereby makes the following further amendment in the Schedule appended to its Notification No. 1459 (P.No. 261/1/76-IT) dated 13.8.1976 viz.

In the said Schedule against Patiala Range in column 2 item (viii) shall be inserted as "(viii) Ray Nagar".

This Notification shall take effect from 5.10.1976.

Sd -

(G. RAJAGOPAL)

Under Secretary, Central Board of Direct Taxes


EXPLANATORY NOTE:

No amendment has become necessary consequent upon the creation of a new Income-tax Circle namely "Ray Nagar Circle".

(The above note does not form part of the Notification but is intended to be merely clarificatory.)

Copy forwarded to:-

1. The Manager, Govt. of India Press, New Delhi.
2. The Commissioner of Income-tax, Patiala.



(G. RAJAGOPAL)

Under Secretary, Central Board of Direct Taxes